

GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
UNSTARRED QUESTION No.2115
TO BE ANSWERED ON 20.03.2023

Imported coal and price parity

2115. SHRI JAWHAR SIRCAR:

Will the Minister of COAL be pleased to state:

- (a) whether Government checks the invoicing of, and the sources from which, coal is imported for domestic use in thermal plants under the mandatory use of imported coal order;
- (b) if so, whether the costs and corresponding quality cited match with prevailing international rates; and
- (c) whether Government is aware of any concentration of supplies or foreign mine ownership or monopoly?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

(a) to (c): As per the current import policy, coal is kept under Open General License (OGL) and consumers are free to import coal from the source of their choice as per their contractual prices on payment of applicable duty. Further, Ministry of Power while issuing directions to Central, State Gencos and IPPs on 09.01.2023 mentioned that import of coal should be through a transparent competitive procurement.
